

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition for Special Leave to Appeal (Crl.) No. 6728/2020

(Arising out of impugned final judgment and order dated 30-05-2019 in CRLA No. 267/1983 passed by the High Court of Judicature at Allahabad)

STATE OF UTTAR PRADESH

Petitioner(s)

VERSUS

GAYA SHANKER ALIAS DAYA SHANKER

Respondent(s)

(FOR ADMISSION and I.R.)

Date : 20-03-2023 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJIV KHANNA

HON'BLE MR. JUSTICE M.M. SUNDRESH

For Petitioner(s)

Mr. Ardhendumauli Kumar Prashad, A.A.G.

Mr. Adarsh Upadhyay, AOR

Mr. Divyesh Pratap Singh, Adv.

Mr. Ashish Madaan, Adv.

Ms. Shreya Srivastava, Adv.

Ms. Pallavi Kumari, Adv.

For Respondent(s)

Mr. Aabhas Parimal, Adv.

Mr. Mukul Dev Mishra, Adv.

Mr. Somanatha Padhan, AOR

UPON hearing the counsel, the Court made the following
O R D E R

At the request of the learned counsel for the respondent, who is stated to be indisposed, re-list in the month of August 2023.

(DEEPAK GUGLANI)
AR-CUM-PS

(R.S. NARAYANAN)
COURT MASTER (NSH)